

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3738
ANSWERED ON:22.08.2005
AMENDMENT IN LABOUR LAWS
Singh Shri Ganesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Law Department of Madhya Pradesh had sent any proposal to the Union Government in 2004 for amendment in Central Labour Laws for setting up of Special Economic Zone (SEZ) in Indore;
- (b) if so, whether the above said proposal is still lying pending with the Ministry of Labour and Employment or the Ministry of Home Affairs;
- (c) if so, the reasons for pendency of the above said proposal; and
- (d) the time by which the Union Government is likely to take decision on the above said proposal?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a) to (d): The Ministry of Labour and Employment has offered its comments on the Madhya Pradesh Labour Laws (Amendment) Bill, 2003 to the Ministry of Home Affairs, which is the nodal Ministry for this purpose. As per information available, the Ministry of Home Affairs has sought clarifications from the State Government on the comments of the Ministry of Labour and Employment which are awaited.